

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal 23/252/ND/2018

In the matter of :
Rich Heights Constructions (P) Ltd

....PETITIONER

SECTION :
Under Section 252 (1)

Order delivered on 16.4.2018

Coram :
R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Tech.)

For the Petitioner /applicant : Mr. Amrendra Kumar Singh, Co. Secy
For the Respondent/Corporate Debtor :
For the Intervener : Mr. Manish Raj, Co. Prosecutor & Ms. Lakshmi
Gurung, Standing Counsel for Income tax Deptt

ORDER

Learned authorized representative for the appellant is present. Ld. Company Prosecutor as well as Ld. Standing Counsel for Income tax Department are also present. It is brought to the notice of this Tribunal that in the array of parties, the Company has been included as petitioner/appellant and that individual Shareholders have not been made a party to proceedings. In the circumstances, the Appellant/petitioner is directed to file the amended Memo of parties including therein the name of the Shareholders of appellant Company. For this purpose, 2 weeks time is granted.

Post the matter on 21.5.2018.

Sd/-

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
16.4.2018